

**In the Court of Naib Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Babu Lal

Versus

General Public

Notice to General Public :

Babu Lal s/o Bishamber Dass, r/o Village Sakroh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of death of his son named Akshay Kumar which has taken place on 08-08-2025 but due to ignorance the same could not be entered in the record of Gram Panchayat Sakroh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of death of the applicant's son *i.e.* 08-08-2025, they can either in person or through counsel can file their objections before the undersigned within 30 days from the publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 01-10-2025.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Aman Thakur s/o Kuldeep Singh, r/o Village Jharmani, Post Office Galore, Tehsil Galore, District Hamirpur (H.P.).
2. Dharni Bhardwaj d/o Jiva Nand, r/o Village Mandap Bassi, Mandi (H.P.).

Versus

General Public

Subject.— *Proclamation for the registration of Marriage under section 5 of special marriage Act, 1976.*

Aman Thakur and Dharni Bhardwaj have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 29-11-2025 at 11.00 A.M. In case no objection is received by 29-11-2025 at 11.00 A.M., it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-10-2025.

Seal.

Sd/-
Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Abhishek s/o Vinod Kumar, r/o Village Sorar, Post Office Jolsappar, Tehsil Nadaun, District Hamirpur (H.P.).
2. Palvi d/o Mast Ram, r/o Village Ambota, Post Office Ghangot, Tehsil Barsar, District Hamirpur (H.P.).

Versus

General Public

Subject.— *Proclamation for the registration of Marriage under section 5 of special marriage Act, 1976.*

Abhishek and Palvi have filed an application U/S 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 29-12-2025 at 11.00 A.M. In case no objection is received by 29-12-2025 at 11.00 A.M., it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-10-2025.

Seal.

Sd/-
Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Akshay Kumar s/o Amin Chand, r/o Village Kohla Plasdi, Post Office Jolsapper, Sub-Tehsil Kangoo, District Hamirpur (H.P.).
2. Samdhari d/o Munna, r/o of Lado Patti Ghundani Kalan, P.O. Ghundani Kalan, Tehsil & District Ludhiana (Pb.).

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 20-08-2025 at Village Shiv Mandir Putriyala Adhwnai, Tehsil Jawalamukhi, District Kangra, H.P. and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 20-11-2025 at 11.00 A.M. The objection(s) after 20-11-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-
*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Naresh Kumar s/o Udham Singh, r/o Village Gudiyana, Post Office Dangri, Sub-Tehsil Kangoo, District Hamirpur (H.P.).
2. Ritu Rapchai d/o Kamal, r/o Village Dhalli Bagra, P.O. Piran, Tehsil Junga Thund, District Shimla (H.P.).

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 14-04-2025 at Village Jai Mata Bagla Mukhi Sankat Mochan Mandir, Budhana, Kangoo and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 28-11-2025 at 11.00 A.M. The objection(s) after 28-11-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-

*Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Ankush Kumar s/o Hans Raj, r/o Village Chowk, Post Office Booni, Tehsil Nadaun, District Hamirpur (H.P.).
2. Shailza Kumari d/o Shakti Chand, r/o Village & P.O. Kanjian, Tehsil Bhoranj, District Hamirpur (H.P.).

Versus

General Public

Subject.— Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 19-09-2025 at Village Shiv Mahadev Mandir Putriyala, P.O. Kohala, Tehsil Jawalamukhi, Distt. Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 15-11-2025 at 11.00 A.M. The objection(s) after 15-11-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-10-2025 under my hand and seal of this office.

Seal.

Sd/-
Sub Divisional Magistrate-cum-Marriage Officer,
Nadaun, Distt. Hamirpur (H.P.).

ब अदालत उप-मण्डल दण्डाधिकारी भोरंज, जिला हमीरपुर (हि0प्र0)

1. विरेन्द्र शर्मा पुत्र श्री मान चन्द, गांव बैरी ब्राहमणा, डा0 भुक्कड़, तहसील भोरंज, जिला हमीरपुर (हि0 प्र0)।

2. अनिता पुत्री प्रताप सिंह, r/o Down Dail, Phagli, Shimla Urban (T) Shimla प्राथीगण।

बनाम

आम जनता

प्रतिवादी।

विषय.—विवाह पंजीकरण अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अधीन दर्ज करवाने बारे।

उपरोक्त विषय के सन्दर्भ में प्राथीगण ने दिनांक 29-09-2025 को आवेदन प्रस्तुत किया है कि उन्होंने 04-11-2024 को आपस में हिन्दू रीति-रिवाजों के अनुसार विवाह किया है लेकिन किसी कारणवश वह ग्राम पंचायत भुक्कड़, तहसील भोरंज में दर्ज नहीं हो सका। प्राथीगण अब इस विवाह को ग्राम पंचायत भुक्कड़ में दर्ज करवाना चाहते हैं।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि इस विवाह पंजीकरण बारे किसी को कोई उजर/एतराज हो तो वह असातन/वकालतन हाजिर होकर दिनांक 13-11-2025 तक एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जायेगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 30-09-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
उप-मण्डल दण्डाधिकारी,
भोरंज, जिला हमीरपुर (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H. P.)**

1. Sh. Amit Sankhyan s/o Sh. Chamel Singh, Village Bhoranj, Bhoranj Buhala, Tehsil Bhoranj, District Hamirpur (H.P.) age 32 years old.

2. Shivani d/o Sh. Sanjeev Kumar, Village Dayalari, P.O. Bhoranj, District Hamirpur (H.P.) age 23 years old . . Applicants.

Versus

General Public

Sh. Amit Sankhyan s/o Sh. Chamel Singh, Village Bhoranj, Bhoranj Buhala, Tehsil Bhoranj, District Hamirpur (H.P.) & Shivani d/o Sh. Sanjeev Kumar, Village Dayalari, P.O. Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 20-08-2025 at Awah Devi Mata Mandir, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 13-11-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 30-09-2025 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-S.D.M.,
Bhoranj, Distt. Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Ravi Kant s/o Sh. Manohar Lal, r/o Village Mundkhar, Tehsil Bhoranj, District Hamirpur (H.P.) aged 25 years old.

2. Meenakshi d/o Sh. Kesav Ram, r/o Village Bharnal, P.O. Dhalwan, Tehsil Baldwara, District Mandi (H.P.) aged 19 years old.

Subject.— Notice of intended Marriage.

Sh. Ravi Kant and Meenakshi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage can file the objection personally or in writing, before

this court on or before 30-10-2025. In case no objection is received by 30-10-2025, it will be presumed that there is no objection to the above said marriage and the same will be allowed accordingly.

Issued today on 23-09-2025 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Sh. Madan Lal s/o Sh. Telu Ram, r/o Village & P.O. Jahu, Tehsil Bhoranj, District Hamirpur (H.P.) 50 years old.

2. Ruchi Chandla d/o Sh. Pritam Chandla c/o Tajinder Singh, r/o House No. 1741/2, ST No. 04, Near Baldev Kayan Store, Halbowal Kalan Bank Colony Ludhiana, Pb. 34 years old.

Versus

General Public

Sh. Madan Lal s/o Sh. Telu Ram, r/o Village & P.O. Jahu, Tehsil Bhoranj, District Hamirpur (H.P.) and Ruchi Chandla d/o Sh. Pritam Chandla c/o Tajinder Singh, r/o House No. 1741/2, ST No. 04, Near Baldev Kayan Store, Halbowal Kalan Bank Colony Ludhiana, Pb. have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment Act 01 (49 of 2001) that they have solemnized their marriage ceremony on dated 22-09-25 at Santoshi Mata Mandir Ladrou, Tehsil Bhoranj, Distt Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 06-11-25. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 26-09-25 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Sh. Sunil Kumar s/o Sh. Kamlesh Kumar, r/o Village & P.O. Badoh, Tehsil Bhoranj, District Hamirpur (H.P.) 28 years old.

2. Smt, Rajni Devi d/o Sh. Surinder Kumar, r/o Village Ghumarwin, P.O. Lagmanvi, Tehsil Bhoranj, District Hamirpur (H.P.) 22 years old.

Versus

General Public

Sh. Sunil Kumar s/o Sh. Kamlesh Kumar, r/o Village & P.O. Badoh, Tehsil Bhoranj, District Hamirpur (H.P.) and Smt. Rajni Devi d/o Sh. Surinder Kumar, r/o Village Ghumarwin, P.O. Lagmanvi, Tehsil Bhoranj, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment by Act 01 (49 of 2001) that they have solemnized their marriage ceremony on dated 19-09-25 at Shiv Parvati Mandir Anu, Tehsil & Distt. Hamirpur, H.P. as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 30-10-25. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 22-09-25 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H.P.)**

1. Sh. Jagdish Ram s/o Sh. Beli Ram, r/o Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur (H.P.) 86 years old.

2. Subhadra Devi d/o Sh. Dhayan Singh, r/o Village Ravalakyar, Tehsil Kotkhai, District Shimla (H.P.) 65 years old.

Versus

General Public

Sh. Jagdish Ram s/o Sh. Beli Ram, r/o Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur (H.P.) and Subhadra Devi d/o Sh. Dhayan Singh r/o Village Ravakyar, Tehsil Kotkhai, District Shimla (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage laws amendment by Act 01 (49 of 2001) that they have solemnized their marriage ceremony on dated 22-07-81 at Village & P.O. Chamboh, Tehsil Bhoranj, District Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 03-11-25. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 27-09-25 under my hand and seal of the Court.

Seal.

Sd/-
Marriage Officer-cum-SDM,
Bhoranj, District Hamirpur (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
46 / NT/2025	जन्म तिथि पंजीकरण	08-10-2025	25-10-2025

श्री बचन सिंह पुत्र मनी राम, वासी मोहाल कमलूनी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।
वादी।

बनाम

आम जनता प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act 1969 श्री बचन सिंह पुत्र मनी राम, वासी मोहाल कमलूनी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण प्रार्थी श्री बचन सिंह पुत्र मनी राम, वासी मोहाल कमलूनी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 09-06-1980 को ग्राम पंचायत डेरा में हुआ था तथा सहबन गलती से ग्राम पंचायत डेरा में दर्ज नहीं हो पाया है लिहाजा इसे ग्राम पंचायत डेरा में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 25-10-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जायेंगे। उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 09-10-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।
